

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 32 of 2023 (SZ)

In the matter of:

Meenava Thanthai K.R. Selavaraj Kumar,

Meenavar Nala Sangam,

Rep., by its President, M.R. Thiyagarajan

...Applicant(s)

Versus

Tamil Nadu State Coastal Zone Management Authority

Chennai and Others

...Respondent(s)

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Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal

Southern Zone

DATE 24.01.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)
AT CHENNAI**

Original Application No. 32 of 2023

Meenava Thanthai K.R. Selvarajkumar Meenavar Nala Sangam,
Represented by its President, M.R. Thiyagarajan,
S/o Late C. Rajalingam,
Office at No: 48, East Madha Church Street,
Royapuram, Chennai – 13

..... Applicant

Versus

Tamil Nadu State Coastal Zone Management Authority,
Through the Member Secretary,
Ground Floor, Panagal Maligai,
No.1 Jennis Road, Saidapet, Chennai – 15 & ORS

..... Respondents

Action Taken Report Filed by the 1st Respondent

I, A.R. Rahul Nadh., I.A.S., S/o Regunadh A.K, aged about 37 years and having office at 9th floor, Metros, Anna Salai, Chennai – 600 035 solemnly affirm and sincerely state as follows,

1. I respectfully submit that I am the Director, Department of Environment and Climate Change, Government of Tamil Nadu, and also the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) and as such am well acquainted with the facts and circumstances of the case from the records available in this office. I am filing this Action Taken Report on behalf of the 1st respondent.



**MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.**

2. It is respectfully submitted that a field inspection was conducted on 23.08.2024 by the Assistant Executive Engineer and the Forest Range Officer of the Department of Environment and Climate Change regarding the alleged unauthorized construction and operation of M/s. Best Dhall Mill located in Survey No. 4052, Tondiarpet Village, Chennai District.
3. It is respectfully submitted that the site inspection revealed that M/s. Best Dhall Mill is engaged in general food manufacturing activities, including processing of Masoor Whole, Arhar/Tur Dal, Moong Split Husked, Urd Whole, and Kala Chana.
4. It is respectfully submitted that the building in question falls under CRZ-II as per the approved Coastal Zone Management Plan (CZMP) Map No. 110 prepared in accordance with the CRZ Notification, 2011.
5. It is respectfully submitted that as per Paragraph 3 (i) of the CRZ Notification, 2011, the following activities are prohibited in CRZ II:

3(i) Setting up of new industries and expansion of existing industries except, -

(a) those directly related to waterfront or directly needing foreshore facilities;

Explanation: The expression "foreshore facilities" means those activities permissible under this notification and they require waterfront for their operations such as ports and harbours, jetties, quays, wharves, erosion



MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations and the like.;

6. It is respectfully submitted that in view of the above provisions, a Show Cause Notice and Reminder Show Cause Notice were issued to the violator vide Letter No. P1/1827/2022 dated 24.07.2025 and 14.08.2025 respectively, calling upon them to explain the unauthorized construction and operation within the CRZ area.
7. It is respectfully submitted that the violator submitted a reply on 23.09.2025, stating that they had obtained a license from the Tamil Nadu Food Safety and Drug Administration Department.
8. It is respectfully submitted that the violator was summoned for a personal hearing on 10.09.2025 at 11.00 A.M., during which they were enquired about the violation. During the hearing, they stated that they were unaware of the provisions of the CRZ Notification, 2011.
9. It is respectfully submitted that the explanations and replies submitted by the violator was thoroughly scrutinized. Following this scrutiny, a detailed final order was issued vide Proc. No. P1/1827/2022 dated 08.10.2025, directing the demolition and removal of all unauthorized constructions by the violator. The violator was instructed to restore the area to its original condition, as it was prior to the commencement of the construction activities. The copy of the final order is enclosed as Annexure.



MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

10. It is respectfully submitted that the District Collector, Chennai was requested to verify whether the demolition of the structures has been carried out in accordance with the instructions issued. In the event that the demolition has not been executed, the District Collector was also requested to enforce the compliance of the same, if necessary, with any legal enforcement and assistance from concerned departments vide this office Lr. No. P1/1827/2022 dated 28.10.2025.

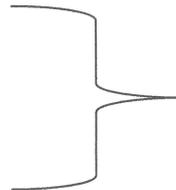
11. It is respectfully submitted that this department has taken all necessary and appropriate steps to ensure that the violations are rectified and the coastal environment is restored. The violator was given sufficient opportunity to present their case, and the final order was issued strictly in accordance with the provisions of the CRZ Notification, 2011, in the larger interest of environmental protection and compliance with law.

Therefore, it is humbly prayed that this Hon'ble Tribunal may be pleased to take the above submissions on record and pass appropriate orders as deemed fit and proper in the interest of justice and environmental protection.

Solemnly affirmed at Chennai

This the 15th day of December 2025

and signed his name in presence



MEMBER SECRETARY,
TAMIL NADU STATE COASTAL ZONE
MANAGEMENT AUTHORITY,
CHENNAI - 600 015.

BEFORE ME

**TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE, 9TH FLOOR,
METROS, ANNA SALAI, NANDANAM, CHENNAI – 600 035**

PRESENT: THIRU. A.R. RAHUL NADH, I.A.S.,

Proc. No. P1/1827/2022, dated 08.10.2025

Sub.: Direction under Section 5 of Environment (Protection) Act, 1986 - CRZ Violation - Original Application No. 32 of 2023 – Unauthorized construction and operation of M/s Best Dhal unit in Tondairpet - SF. No. 4052, Tondiarpet Village, Chennai – Final Order under Section 5 of the Environment (Protection) Act, 1986 - Issued

WHEREAS the Government of India issued the Coastal Regulation Zone (CRZ) Notification, 2011 vide S.O. No. 19(E) dated 6th January 2011 under the Environment Protection Act, 1986, for protecting and conserving the coastal environment and to regulate development in the CRZ area, and

2. WHEREAS, it has come to knowledge that an unauthorized construction and operation of M/s Best Dhal unit at Survey No. 4052 of Tondiarpet Village, Chennai District without obtaining necessary permission, which falls in **CRZ II**, which is a prohibited activity as per the approved Coastal Zone Management Plan, and

3. WHEREAS, a field inspection was conducted on 23.08.2024 by the Assistant Executive Engineer and the Forest Range Officer from this Department in connection with the Original Application No. 32 of 2024 (SZ) filed before the Hon'ble National Green Tribunal (Southern Zone) and observed the following:

- *A Dhall Mill, engaged in general food manufacturing was found in the said location in S.F. No. 4052 in the name of M/s Best Dhall Mill.*
- *CRZ Zonation: CRZ II*

4. WHEREAS, *as per the approved CZMP map No. TN 110 of CRZ Notification, 2011, your construction activity falls in CRZ II. As per 3 (i) of CRZ Notification, 2011, “Setting up of new industries and expansion of existing industries except,- (a) those directly related to waterfront or directly needing foreshore facilities; Explanation: The expression “foreshore facilities” means those activities permissible under this notification and they require waterfront for*

their operations such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations and the like.; thus the construction in Survey No. 4052 within CRZ-II is a prohibited activity” and

5. WHEREAS, the Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) has issued the show cause notice to the Violator **M/s Best Dhall Mill, 782/2, T.H Road, Tondiarpet Village, Chennai – 600 081** vide Lr. No. P1/1827/2022, dated 24.07.2025 and 14.08.2025. The violator replied on 23/09/2025, stating that they have obtained license from the Tamil Nadu Food Safety and Drug Administration Department.

6. The violator was called for personal hearing on 10.09.2025 at 11.00 AM, enquired about the said violation, and they replied that they were not aware of the CRZ Notification, 2011.

7. Therefore, it is admitted by the violator that they are in violation of the CRZ Notification, 2011 and the explanation of the ignorance of the Notification is not a valid excuse as per law.

8. WHEREAS, on the basis of detailed examination of the issues by the officials of TNSCZMA, it is observed that the structure, as stated in para 3, 4, 5, 6 & 7 above, has been carried out in complete disregard of the provisions of the CRZ Notification, 2011 and.

9. NOW, THEREFORE, on the basis of Para 1 to 8 above and on the basis of detailed examination and after considering the explanation of the violator, since the authorized representative has stated that they were not aware of the CRZ Notification and that he has not produced any documentary evidence to the effect that he has obtained permission or complied with the CRZ Notification, 2011 and since the CRZ Notification, 2011 is clearly applicable to the impugned construction as described above, the TNSCZMA in accordance with the powers and provisions of Section 5 of the Environment (Protection) Act, 1986 hereby directs **M/s Best Dhall Mill, 782/2, T.H Road, Tondiarpet Village, Chennai – 600 081**, that the construction at **Survey No. 4052 should be demolished and removed in its entirety forthwith and the area shall be restored to its original condition as prior to the commencement of the construction activities.”**

Further, M/s Best Dhall Mill, 782/2, T.H Road, Tondiarpet Village, Chennai – 600 081, is also directed to ensure compliance with the applicable provisions of Construction and Demolition Waste Management Rules, 2016 while carrying out the demolition activity.

Sd./- A.R. Rahul Nadh
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority and Director,
Department of Environment and Climate Change

To:

M/s Best Dhall Mill,
782/2, T.H Road,
Tondiarpet Village, Chennai – 600 081.

&

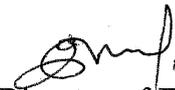
M/s Best Dhall Mill,
No. 1/L, Blackers Road,
6B, Gaiety Palace, 6th floor,
Chintadripet, Chennai – 600 002.

Copy to:

1. The Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai – 600 009.
2. The Chairman, DCZMA /
District Collector,
Chennai district, Chennai – 600 001. (*It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest*)
3. The Member Secretary,
PA(General) to collector,
Chennai district, Chennai – 600 001. (*It is requested to ensure compliance to the aforesaid direction of TNSCZMA and action taken report shall be furnished to the MS, TNSCZMA at the earliest*)

4. The Convener – DCZMA,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Arumbakkam, Chennai - 600 106. (*It is requested to ensure compliance to the
aforesaid direction of TNSCZMA and action taken report shall be furnished to
the MS, TNSCZMA at the earliest*)
5. The Joint Commissioner of Police, North Zone
Chennai - 600 021.

// forwarded by order //


8/10/25
For Director of Environment
and Climate Change

V.B.W
8/10/25